

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16

IVN.P 23/2023
(NEW IVN) C.P. (IB)/539(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.01.2023**

NAME OF THE PARTIES:

Shrenik Dheerajmal Siroya

Vs

Siroya FM Constructions Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Anil G. Shah, Ld. Counsel for the Intervenor present. Mr. Rishikesh Chindarkar i/by Mr. Amit Tungare, Ld. Counsel for the Petitioner present.
2. The main petition is listed on 26.06.2023. This Invention Application is filed by a person, who is pursuing Civil Suit from 2019 against the Corporate Debtor and the same is pending before the Hon'ble High Court of Bombay for adjudication.
3. The intervenor is directed to demonstrate how the Financial Creditor i.e. the applicant in the main company petition is playing a fraud in collusion with the Corporate Debtor upon him by way of this application filed u/s 7 of the Code.
4. List this application along with main petition on **26.06.2023**.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)